
(2024) 04 RAJ CK 0097
In the Rajasthan High Court
Case No : Civil Writ Petition No. 6756 Of 2024

Mitthu Singh

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 22-04-2024

Acts Referred:

Citation : (2024) 04 RAJ CK 0097

Hon'ble Judges : Dr. Nupur Bhati, J

Bench : Single Bench

Advocate : Kanishq Singhvi

Final Decision : Disposed Of

Judgement

Dr. Nupur Bhati, J

Learned counsel for the petitioner submits that the present writ petition has been filed with a limited prayer that the respondent No.1-The Executive Engineer, Water Resources Department, South Division, District- Sri-Ganganagar may be directed to decide the petitioner's application dated 25.10.2023 (Annexure-3) within a stipulated time period of 15 days.

In view of the limited prayer made, this Court deems it appropriate to direct the respondent No.1-The Executive Engineer, Water Resources Department, South Division, District-Sri-Ganganagar, to decide the application filed by the petitioner dated 25.10.2023 (Annexure-3) within a period of 15 days from today by way of passing a speaking order strictly in accordance with law.

With the aforesaid observations and directions, the writ petition is disposed of. Stay petition and all pending applications, if any, stand disposed of.